## REGISTERED

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH \*\*\*\*\*\*

Commercial Complex(BDA). Indiranagar, Bangalore - 560 038

Dated: 30-9.87

Application No. 810/87(F) /85(-) W.P. No

Vs S.T. Bhaskaraw and Am Applicant G. Honnanja ppa

To

1 Soni G. Hommanjappa, Go Sri A. Krishna Bhat Advocati.

No. 26, 11nd Floor, Sampangitank Road, Bangalori - 560027

2. Dri A. Krishna Pohat Advocali

(address as in St. No. I)

Sublect: SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NO. 810/87 (F)

Please find enclosed herewith the copy of the Order/Interim-Order passed by this Tribunal in the above said Application on 24.9.87

Encl : as above.

SECTION OFFICER (JUDICIAL)

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## In the Central Administrative Tribunal Bangalore Bench, Bangalore

ORDER SHEET Application No.....810 ..... of 1987

Applicant

Shri G. Honnanjappa

Advocate for Applicant

Shri A. Krishna Bhat

V/s The Director of Posts(HQ) B'lore & another

Advocate for Respondent

Respondent

Orders of Tribunal Office Notes Date

KSPVC/LHARM

DRDER

This is an application made by the applicant under Section 19 of the Administrative Tribunals Act, 1995. From about 1964 the applicant is working as a Sorting Assistant in the Bançalore City RMS Office, Bangalors. In the discharge of his duties as a Sorting Assistant in that office on 15.9.1986 evidently on the reports made by his immediate superior officer, the Senior Supdt., FMS, Bangalore Sorting Division, Bangalore, who is also the Disciplinary Authority (DA) has initiated disciplinary proceedings against the applicant under Rule 14 of the CCS (CC&A) Rules, 1965, and has served necessary charge memo on him dated 23.9.86. In response to the said charge memo the applicant has filed his defence statement before the DA denying the charges levelled eceinst him. In that view DA has appointed Inquiry Officer (IC) to hold a regular inquiry and submit his report under the Rules. So far the IO has not commenced the inquiry against the applicant. But even before that the applicant has approached this Tribunal under 5-c.19 of the Act challenging the  $\nu_{\text{c}}\text{ry}$  initiation of disciplinary proceedings açainst him on diverse grounds.

- Shri A.Krishna Bhat, learned counsel for the applicant, contends that every one of the facts and circumstances and grounds urged by the applicant in his application justifies this Tribunal to interfere with the charge memo itself and annul the same before the inquiry is held and the disciplinary proceedings are completed against the applicant under the rules.
- We have earlier noticed that in response to the charge memo, the applicant has filed his statement of defence and the matter is now seized by the  $10\ \text{who}$  is



## In the Central Administrative Tribunal Bangalore Bench, Bangalore



A No.810/37(F)

Order Sheet (contd)

Before the Central Administrative Tribunal at Baycalore, Application No 810/87

Applicant: Honnanjappa

Respondent: Sadoshilla Rao andothen.

Memo-

The Gender Big red props Selemits that the alove petetion to dismissed in the Sogi of admission on 24.9, 87. Hence he profs that the extra expris given may be returned,

Borgalde N/2/88 Advoidt for Applicant

(13. S. Undervane)

No 26. II Floor

Sampangi Tank Road

Bangalow - 27.

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D.NO. 1794 188 /IVA
SUPREME COURT OF INDIA NEW DELHI
From: Dated 14-7-88
The Additional Registrar Supreme Court of India New Delhi
To The Central Administrative Tribunal
Bangalore Bench, Bangalore.  PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 4343 /88
(Petition Under Article 136 of the Constitution of India
for Special Leave to Appeal to the Supreme Court from
the Judgment and Order dated <u>24-9-87</u> of the
High court of Central Administrative, Tribunal,
Bangalox Bench, Bangalox in apply. No. 810/87
Sh. Gi. Honnanjaba
S. T. Bhasbaram and Ano Respondents.
Sir,
I am to inform you that the Petition above-mentioned
for Special Leave to Appeal to this Court was filed on behalf
of the Petitioner above-named from the judgment and Order Central Administrative Tribunal, Bangalore Bench, Bangalor of the High Court noted above and that the same was/were
dismissed by this Court on the 5th day of April
1988

DV. No. 23 6 Sudla DV. No. 23 6

Yours faithfully,

for ADDITIONAL REGISTRAR